

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **11.07.2024** THROUGH PHYSICAL HEARING


PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)


IN THE MATTER OF : Redington India Ltd
Vs
S Selvanayagam

MAIN PETITION NUMBER : CP(IB)/273(CHE)/2021

(IA/MA) APPLICATION NUMBERS
IA/1515(CHE)/2024; IA/238(CHE)/2023

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
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	IA/238/2023 - V. Navivannan	- Counsel for R1	
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	IA. 238/23 - R. Venkat Ramar	Sachin Penor .	
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1 CP(IB)/273(CHE)/2021
IA/1515(CHE)/2024; IA/238(CHE)/2023

ORDER

IA/1515(CHE)/2024

Present: Ld. Counsel Shri. Venkatraman for the Petitioner / Applicant.

Ld. Counsel Shri. G Sudhakar for the Respondent.

Ld. Counsel Shri V Manivannan for the IRP.

An application has been filed by the Petitioner seeking permission to bring on record additional documents containing 203 pages.

Ld. Counsel for the Respondent submits that Respondent has not been served the copy of the documents. Let the copy be served for response if any.

Ld. Counsel for IRP submits that he has no instructions from the IRP as to the receipt of additional documents.

List the application for reply / disposal of the application on **26.08.2024**.

IA/238(CHE)/2023

Present: Ld. Counsel Shri. G Sudhakar for the Applicant / Respondent in main CP.

Ld. Counsel Shri. V Manivannan for the Respondent No. 1 / IRP.

Ld. Counsel Shri. Venkatraman for the Respondent No. 2.

This application has been filed seeking the following reliefs.

- a. *Direct the Redington (India) Limited to credit, the entire amount payable of Rs. 5,80,78,453/- to Fanatic systems's bank Account along with interest at 24% from 15.12.2020*
- b. *Dismiss the proceedings against S.Selvanayagam-Personal Guarantor to Fanatic Systems private limited – Corporate Debtor since the PG is not at all invoked before it is time barred.*
- c. *Direct Redington (India) Limited to handover forthwith all original land documents of 5.20 Acres of land of S.Selvanayagam and*

M.Mahesh, which are under their custody without any legal rights and requirements.

- d. Direct the Redington India Limited to Refund the Amount Rs.37,00,000/- to Fanatic Systems private Limited, the amount was paid on 24.06.2016 by Fanatic systems private limited to Redington India Limited, which is not credited to Fanatic Systems Private Limited Account as per the Statement submitted by the Redington India Limited to the Hon'ble Tribunal but claimed as due from Fanatic Systems Private Limited by Redington India Limited, which is unethical.*
- e. Direct Redington India to withdraw all the Cases filed under Section 138 of the NI Act, any other Act, as there is no due as explained as above and supported by the documents annexed along with the application.*
- f. Give appropriate direction, to the IRP- R Sankaran, Redington (India) Limited and their Representative, on their misleading and fraudulent petitions / application and Report to Hon'ble Tribunal based on the facts, figures as provided above.*

A perusal of the application and the relief sought prima facie shows that it is not within the domain of this Tribunal to grant such reliefs.

List the application on its maintainability on **26.08.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)